

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, PANIPAT

ORDER:

In view of directions given by Hon'ble High Court, Chandigarh vide order dated 10.06.2020 conveyed vide No. 24/RG/Spl./Misc./dated 10.06.2020 and 30.06.2020 the District & Sessions Judges in the state of Haryana have been allowed to accept filing of non-urgent cases which do not require immediate relief in their respective Sessions Division. In compliance of these directions, the following roster is hereby set up for the purpose of filing of different categories of cases:-

District Judge/Additional District & Sessions Judges:-

Days	Category of cases/Types of cases to be filed.
Daily	Cases of different categories pertaining to Family Courts (not more than ten in number)
Daily	Bail Applications, Protection Petitions and Remand Applications.
Monday	Civil Appeals, Rent Appeals, Misc. Civil Appeals and Misc. Applications. (Not more than 20 in number)
Tuesday	MACT cases and MACM Applications. (Not more than 15 each)
Wednesday	Executions and Arbitration Petitions (except of LAC).(Not more than 30).
Thursday	Criminal Appeals, Criminal Revisions, Criminal Misc. Applications. (Not more than 30).
Friday	Any matter in LAC including Executions (Not more than 30).
Saturday	Sessions Trials, cases under NDPS Act, Electricity Act and Criminal Complaints under Special Acts.
Daily	Any case not covered in the above category (with the permission of District Judge).

Civil Judges-cum-Judicial Magistrates:-

Civil Cases

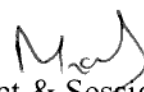
Days/Dates of filing	Category of cases to be filed.
Monday and Tuesday	Civil Suits, Rent Petitions, Petitions for probate or under Successions Act, Guardian and Wards Act (not more than 30 in numbers on one particular day).
Wednesday	Executions and Miscellaneous Civil Applications.

Thursday	Complaints under N.I. Act of all Police Stations pertaining to Samalkha Sub-Division.
Friday	Executions and Civil Misc. Applications.
Saturday	Untraceable Petitions and Protest Petitions of all Police Stations pertaining to Samalkha Sub-Division.
Daily	Applications for Remand, Bail, Superdari and any case not covered in above categories with the permission of the Judicial Officers on duty including Challan reports u/s 173 CrPC if application u/s 167 CrPC is filed in such case.

Filing will be allowed through the counsel or party in person, but not by both. If the matter is not found to be urgent, it will be adjourned in normal way. If matter is considered by a particular court to be of urgent nature then hearing in such matters may be allowed. The filing shall be allowed only upto 12:00 noon. While filing fresh cases before Suvidha Centre, the Lawyers/their Clerks/party in person shall ensure that not more than three persons remain present outside a particular window at one point of time. They shall also maintain distance of minimum two feet while standing and the Incharge of Security Staff which remains present near the Suvidha Centre shall ensure that there is no over crowding while filing the cases.

All concerned be informed accordingly.

A copy of this order be also uploaded on the official website of District Courts, Panipat for information to the Advocates as well as Litigants.


District & Sessions Judge,
Panipat.

Endst. No. 10505-36 /Dated 20/6/2020

Copy forwarded to the following for information and necessary action:-

1. All the Judicial Officers posted in this Sessions Division.

2. The Deputy Commissioner, Panipat.
3. The Superintendent of Police, Panipat.
4. District Attorney, Panipat.
5. The President, Bar Association, Panipat.
6. The President, Bar Association, Sub Division, Samalkha.
7. The Superintendent, District Prison, Karnal.
8. The Superintendent, District Prison, Panipat.
9. All concerned branches of this office.
10. System Officer to upload the same on the website of this Sessions Division.


District & Sessions Judge,
Panipat.